

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

CP No. 250/2019 TA No. 16/2012 MA No. 2055/2016

This the 09<sup>th</sup> day of December, 2019

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J) Hon'ble Mr. Pradeep Kumar, Member (A)

> Hukumchand Thekedar H. No. 12 A, D-Block Sector 48, Noida UP-201301.

Applicant

(through Sh. Pratyush Sharma)

## Versus

L.C. Goyal Chairman and Managing Director India Trade Promotion and Organisation Pragati Bhawan, Pragati Maidan New Delhi-110001.

Respondent

(through Sh. Shashwat Sharma)

## ORDER (Oral)

## Hon'ble Mrs. Justice Vijay Lakshmi:

Heard Sh. Pratyush Sharma, learned counsel for the applicant and Sh. Shashwat Sharma, learned counsel for the respondent. Perused the record.

2. A compliance affidavit has been filed by the respondents stating therein that the order has been duly complied on 22.02.2018 and a payment of Rs. 22,962/- along with last pay of the applicant has



already been released after adjusting certain recoveries to be made from the applicant.

- 3. The applicant has not denied the same. However, he has raised some grievances in respect of recovery of excess payment of leave encashment, etc.
- 4. The order dated 22.03.2017, which was required to be complied with, was related only to the excess withdrawal of foreign allowances which has already been refunded to the applicant.
- 5. In view of the fact that the order has been complied by the respondents, the present contempt proceedings are liable to be closed. Accordingly, the Contempt Petition stands closed and notices are discharged.
- 6. As prayed, liberty is granted to the applicant to approach the appropriate forum in case any grievance subsists.

(Pradeep Kumar) Member (A) (Justice Vijay Lakshmi) Member (J)

/ns/